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EXTRAORDINARY

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MESSAGE FROM HIS EXCELLENCY THE GOVERNOR OF ORISSA.

The 25th March 1937.

By reason of paragraph 3(1) of the Government of India (Commencement and Transitory Provisions) Order, 1936, the period of transition, from the provisions of the Government of India Act, 1919; to such of the provisions of the Government of India Act, 1935, as are brought into force by the said paragraph, comes to an end with the conclusion of the 31st day of March, 1937. By reason of paragraph 5 of the Government of India (Constitution of Orissa) Order, 1936, the provisions contained in that Order regarding the administration, Legislation and Finance of the province of Orissa, cease to have effect at the same time. In particular, paragraph 8 of that Order, which provides that "Orissa shall be governed in relation to all provincial subjects by the Governor" will cease to have effect, and the Governor's authority, powers and position will be thereafter as provided in Part III of the Government of India Act, 1935, and in such other sections of that Act as come into force simultaneously.

On the eve of this momentous change in the system of Government in Orissa, His Excellency the Governor desires to express publicly his deep appreciation of the help and support he has received from all classes in Orissa during the year of his personal rule. He desires further to offer a cordial welcome to those, who will now and hereafter, under the New Constitution, be concerned with the Government of Orissa, whether as Ministers or as private members of the Legislature, and to assure them of his ready sympathy and co-operation in the task before them, in every way that is consistent with his constitutional position, and in particular his obligation to stand outside the parties formed or to be formed.